

1	2	3	4	5
18.	Orissa	209.91	111.92	263.53
19.	Punjab	5.60	573.01	990.26
20.	Rajasthan	499.96	563.82	782.64
21.	Sikkim	0	4.01	4.74
22.	Tamil Nadu	291.4	390.61	396.99
23.	Tripura	2.28	17.32	43.3
24.	Uttar Pradesh	1462.98	1329.67	1991.47
25.	West Bengal	1541.86	1744.79	2550.54
Total		9377.89	9994.76	15054.69
UTs with legislature				
1.	Delhi	607.38	666.61	668.32
2.	Pondicherry	4.82	9.68	9.18
Total		612.2	676.29	677.5
Grand Total		9990.09	10671.05	15732.19

[Translation]

Development of Lal Matia

2260. SHRI SOM MARANDI : Will the Minister of COAL be pleased to state :

(a) whether the management of Coalfields is responsible to carry out the development work in the surrounding areas of coal mines;

(b) if so, whether the Government are aware that the management of Lalmatia colliery has not taken any effective steps in this regard; and

(c) if so, the reaction of Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) Managements of coal companies are not directly responsible for development work in the surrounding areas of coal mines. However, the managements of coalfield areas, within their limited resources available, do undertake community development work around/adjointing periphery of the project/mines.

(b) and (c) As reported by the Coal India Limited, during every meeting with district level authorities in Lalmatia area, the project management submit data relating to welfare and community development work carried out by them and the same is reviewed periodically. The reports on jobs undertaken and done are submitted to district authority.

[English]

Scheme for the Scientists of Commodity Board

2261. SHRI P.C. THOMAS : Will the Minister of COMMERCE be pleased to state :

(a) whether there is any proposal under consideration to implement flexible complementing scheme for scientists of Commodity Board;

(b) if so, the present status of the proposal;

(c) whether there is any impediments in implementation thereof; and

(d) by when this proposal is likely to be implemented?

THE MINISTER OF COMMERCE (SHRI RAMAKRISHNA HEGDE) : (a) to (d) Yes, Sir. The proposal for extension of Flexible Complementing Scheme to the Scientists of Commodity Boards is under consideration of the Government of India.

Industrial Licence

2262. SHRI GIRAJALA VENKATA SWAMY NAIDU : Will the Minister of INDUSTRY be pleased to state :

(a) the details of socially sensitive sectors which require industrial licenses to produce goods in the Country;

(b) the criteria which determined the social aspects of the industry;

(c) whether the Government proposes to restrict further expansion of such sectors; and

(d) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT) : (a) to (d) At present there are six industries which are subject to compulsory licensing under the Industries (Development and Regulation) Act, 1951 for reasons related to security and strategic concerns, social reasons, problems related to safety and over-riding environmental issues and manufacture of products of hazardous nature. There are (i) Distillation and brewing of alcoholic drinks; (ii) Cigars and cigarettes of tobacco and manufactured tobacco substitutes; (iii) Electronic Aerospace and defence equipment: all types; (iv) Industrial explosives including detonating fuses, safety fuses, gun powder, nitrocellulose and matches; (v) Hazardous chemicals; and (vi) Drugs and Pharmaceuticals (according to modified Drug Policy issued in September, 1994).

All proposals for expansion of capacity in industries attracting compulsory licensing are considered on merits, keeping in view the sectoral policy in force and the directives of the courts received from time to time.

[Translation]

Tourist Facilities under L.T.C.

2263. SHRI MAHESHWAR SINGH : Will the Minister of TOURISM be pleased to state :

(a) the facility being provided by the Union Government in addition to the railway fares under the Leave Travel

Concession (LTC) facility for Bharat Darshan to the Government officials with a view to encourage tourism.

(b) whether an extension of one and half year was granted for each of the block years 1986-89 and 1990-93; and

(c) if so, whether the period of block year 1994-97 would also be extended and continued upto June 1999 and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) As per entitlement of the Government Servants, Air/Rail fare by direct shortest route is admissible while traveling on LTC. In addition, Government servants can get their earned leave encashed for the purpose subject to certain conditions like not more than 10 days at a time and 60 days in entire career.

(b) Yes, Sir.

(c) No, Sir. The Govt. servants had sufficient time from 1994 to date to avail the LTC and there are no reasons to extend it beyond 31.12.1998.

[English]

Development of Tourism in Kerala

2264. SHRI A.C. JOS : Will the Minister of TOURISM be pleased to state :

(a) whether the Kerala Government has submitted a project report to the Union Government for the development of tourism in the State;

(b) if so, the details thereof;

(c) whether the Union Government propose to make a comprehensive action plan to develop tourist places in Kerala. and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI OMAK APANG) : (a) and (b) The Ministry of Tourism has not received any project report from the State Government of Kerala. However, the Union Government has financed Rs. 1.9 crores for the preparation of a project report for the Bekal Special Tourism Area.

(c) and (d) The Development of Tourism is primarily the responsibility of the State Governments. However, Ministry of Tourism in consultation with the State Government has prioritised 15 projects amounting to Rs. 467.00 lakhs for Central Financial Assistance during 1998-99.

Assistance Sought from NRF

2265. SHRI CHANDRESH PATEL : Will the Minister of TEXTILES be pleased to state :

(a) whether the Government have received some proposals from Gujarat for sanctioning assistance from National

Renewal Fund for recouping the State Renewal Fund towards the expenditure incurred on Voluntary Retirement Scheme of Workers of Gujarat State Textile Corporation closed down by the Government of Gujarat as per the orders of Gujarat High Court;

(b) if so, the details thereof;

(c) whether the Government received any proposal for assistance from National Renewal Fund in respect of statutory dues of workers of Private Mills under liquidation in Gujarat; and

(d) if so, the details thereof?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (d) The Ministry of Industry, Department of Industrial Development has received two proposals from the Government of Gujarat as follows:

(i) Proposal of Gujarat State Textile Corporation Ltd. (GSTC) for assistance from National Renewal Fund (NRF).

(ii) Proposal of Government of Gujarat seeking NRF assistance for closed Textile Mills.

Assistant from NRF is presently available only for VRS in Central Public Sector Undertakings and for counselling, retraining of rationalised workers

Coal Handling Plants

2266. SHRI SUNIL KHAN : Will the Minister of COAL be pleased to state :

(a) the number of coal handling plants (CHPs) constructed in different collieries of ECL;

(b) the number of CHPs lying either idle or misutilised;

(c) whether the CHPs at Dharmo Main and Chinakuri Collieries had not handled the coal to their capacity;

(d) if so, the reasons therefor;

(e) the estimated loss suffered by these collieries as a result thereof;

(f) whether the Government have fixed any responsibility for such losses; and

(g) if so, the details thereof and the action being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) There are 10 major CHPs and 38 mini CHPs in different collieries of ECL.

(b) 3 numbers of mini CHPs at Siduli, North Searsole and B.C. incline are temporarily closed for major repairs. None of the CHPs are misutilised.

(c) and (d) The CHP at Dhemomoin Colliery was fore-closed before its completion since the extraction of coal it